

**NATIONAL COMPANY LAW TRIBUNAL  
AMARAVATI BENCH  
(Video Conference)**

**PRESENT: JUSTICE TELAPROLU RAJANI – MEMBER JUDICIAL  
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 16.03.2023 AT 10.30 AM**

TC/CP. Nos.	CA/IA No.	Section/ Rule	Name of Parties
TCP(IB) No.33/7/AMR/2019	Main Case	7 of IBC	Canara Bank (FC) Vs Transstroy (India) Ltd. (CD -Under Liquidation)
	IA(IBC)/75/2023 in IA(IBC)/303/2022	60(5) of IBC	Mr. G.V. Narasimha Rao, Liquidator Vs. M/s NTPC Limited
	IA(IBC)/37/2023	Sec. 42 r/w 60(5) of IBC	Gadde Taraka Ramarao Vs. CD & Liquidator
	IA(IBC)/60/2023 in IA(IBC)/7/2023	60(5) of IBC	Cherukuri Sridhar Vs. Liquidator & another
	IA(IBC)/61/2023		
	IA(IBC)/7/2023	U/ R.38 & 45(3)(A) of IBBI Regulations, 2016	DR. G.V. Narasimha Rao, Liquidator
	IA(IBC)/303/2022	42 of the IBC	NTPC Limited Vs. Mr. G.V. Narasimha Rao, Liquidator

**ORDER**

**IA(IBC)/75/2023 in IA.No.303/2022:** Mr. Pradeep Joy, Counsel for the Applicant present and submits that IA(IBC)/303/2022 is filed prior to IA(IBC)/75/2022. IA (IBC)/75/2022 is filed seeking to take the minutes of the 5<sup>th</sup> meeting of the Conciliation Committee held on 29.12.2022 which evidences the settlement of the matter between the parties. The contention is that since, settlement is done, IA 303 becomes infructuous. Mr. Adarsh Tripathi, Counsel takes notice on behalf of the Respondent and seeks time to get instructions on the same. Hence, list the matter on 18.04.2023.

**IA(IBC)/37/2023:** Mr. Ravi Kumar, Counsel for the Applicant present. Mr. Pradeep Joy, Counsel takes notice on behalf of Liquidator and seeks to file counter. Hence, for filing counter, list the matter on 29.03.2023.

**IA(IBC)/60/2023 in IA(IBC)/7/2023:** Mr. N. Kumara Swamy, Counsel for the Applicant present. Mr. Pradeep Joy, Counsel takes notice on behalf of Liquidator and seeks to file counter. Hence, for filing counter, list the matter on 18.04.2023.

**IA(IBC)/61/2023:** Mr. N. Kumara Swamy, Counsel for the Applicant present. Notice sent to the Respondent is returned as addressee left. Hence, the counsel for the Applicant shall take notice by way paper publication in two newspapers i.e., Business Standard (English Daily) and Andhra Jyothi (Telugu Daily). For filing proof of publication, list the matter on 18.04.2023.

**IA(IBC)/7/2023:** List the matter along with connected IA(IBC)/60/2023 on 18.04.2023.

**IA(IBC)/303/2022:** List the matter along with connected IA(IBC)/75/2023 on 18.04.2023.

Sd/-

**JUSTICE TELAPROLU RAJANI  
MEMBER JUDICIAL**